CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 288/GT/2020

Subject: Petition for truing up of annual fixed charges for 2014-19 tariff

period in respect of the Dadri Gas Power Station (829.78 MW).

Petition No. 400/GT/2020

Subject: Petition for determination of tariff for 2019-24 tariff period in

respect of the Dadri Gas Power Station (829.78 MW).

Petitioner: NTPC Ltd.

Respondents: UPPCL and 10 others

Date of Hearing: **29.6.2021**

Coram: Shri P. K Pujari, Chairperson

Shri I.S Jha, Member

Shri Pravas Kumar Singh, Member

Parties present: Shri Venkatesh, Advocate, NTPC

Shri Anant Singh, Advocate, NTPC Shri Vikas Maini, Advocate, NTPC Shri Suhael Buttan, Advocate, NTPC Shri Abhishek Nangia, Advocate, NTPC

Shri S.P. Kesarwani, NTPC

Shri Buddy Ranganadhan, Advocate, BRPL

Shri Rahul Kinra, Advocate, BRPL Shri Anupam Varma, Advocate, BRPL Shri Utkarsh Singh, Advocate, BRPL Ms. Megha Bajpeyi, Advocate, BRPL

Shri. Gurmeet Deogen, BRPL Shri Sameer Singh, BYPL Shri Abhishek Srivastava, BYPL

Shri Anand Shrivastava, Advocate, TPDDL Ms.Shruti Kanodia, Advocate, TPDDL

Ms. Priyansha Sharma, Advocate, TPDDL

Shri Manish Garg, UPPCL

Record of Proceedings

These Petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner made submissions in the matter and pointed out that the additional information sought vide ROP of the hearing dated 17.3.2021 have been furnished and copies of the same have been served on the Respondents.



- 3. The representative of Respondent No. 5, UPPCL referred to the reply and made detailed submissions in these matters. With regard to the impact of wage revision claimed by the Petitioner, the representative of UPPCL circulated a document containing the computation of employee cost (normative versus actuals) in respect of the generating station and submitted that the impact claimed by the Petitioner may not be allowed. The learned counsel for the Petitioner submitted that the Respondent UPPCL may be directed to serve a copy of the said computation of the employee cost, for the Petitioner to furnish its response.
- 4. The representative of the Respondent TPDDL submitted that the reply filed in the matter may be considered while disposing of these petitions. He, however, pointed out that the claim of the Petitioner for capitalization of expenditure towards installation of LED lighting may not be allowed, as the same is in the nature of revenue expenditure.
- 5. The learned counsel for the Respondent, BRPL submitted that the reply filed in these petitions may be considered while determining the tariff of the generating station.
- 6. The Commission after hearing the parties directed the Respondent, UPPCL to upload the document containing the computation of employee cost (normative versus actuals) and serve copy of the same to the Petitioner, if not done earlier, by 19.7.2021. The Petitioner shall file its response to the same, on or before 27.7.2021.
- 7. Subject to the above, orders in these Petitions were reserved.

By order of the Commission

Sd/-

B. Sreekumar Joint Chief (Law)

